

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:1190  
ANSWERED ON:03.03.2015  
VIOLATION OF ENVIRONMENTAL LAWS  
Hansdak Shri Vijay Kumar

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether the Government has taken note of unauthorised development activities including encroachment, urbanisation and other violations of Environmental Laws impacting the fragile ecological balance in the Aravali Hills;
- (b) if so, the details thereof;
- (c) whether boring and Real Estate construction works are still going on in various areas of the Aravali Hills including Kama Pahadi, Tijara, Patan, Faridabad, Surajkund, Badkhal, Gurgaon, Dharuheda, Tabadu and Bhiwani, despite the orders of the Supreme Court in this regard;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government to check anti-environmental activities?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) to (e) The information is being collected and will be laid on the table of the house.